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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 60/ 2015-Customs (N.T.)

New Delhi, dated the 4th June, 2015

G.S.R ... (E).- In exercise of the powers conferred by clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Central Government hereby directs that the powers of the Central Board of Excise and Customs under section 4 and section 5 of the said Act may be exercised also by the Principal Director General, Directorate General of Revenue Intelligence, New Delhi for appointing officers of the rank of Commissioner of Customs or Additional Director General of the said Directorate for the purpose of adjudication of cases investigated by that Directorate.

[F. No. 450/145/2014-Cus IV]

(Pramod Kumar)

Under Secretary to the Government of India